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Assam State Industrial Relief Undertakings (Special Provisions) (Amendment) Act, 1989

18 of 1989

[05 July 1989]

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PREAMBLE

An

Act

to amend the Assam State Industrial Relief Undertakings (Special Provisions) Act, 1984 (Assam Act No. VII of 1984).

Whereas it is expedient to amend the Assam State Industrial Relief Undertakings (Special Provisions) Act, 1984, hereinafter referred to as the principal Act;

It is hereby enacted in the Fortieth Year of the Republic of India as follows:--

1. Short title, extent and commencement :-

(1) This Act may be called the Assam State Industrial Relief Undertakings (Special Provisions) (Amendment) Act, 1989.

(2) It extends to the whole of the State of Assam.

(3) It shall come into force at once.

2. Amendment of Section 3 of Assam Act VII of 1984 :-

In the principal Act, in section 3,--

(a) in the proviso,

the word "five" between the words "more than" and "years" shall

be substituted by the word "ten".

(2) The existing provision shall be re-numbered as sub-section (1) and thereafter, the following shall be inserted as sub-section (2), namely--

"(2) The notification under the proviso to sub-section (1) may, for sufficient reasons be issued giving retrospective operation".